

THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

15.03.2007

OA No. 64/2007

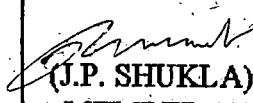
Mr. C.B. Sharma, Counsel for applicant:

Heard the learned counsel for the applicant.

Learned counsel for the applicant submits that the applicant retired from service on 30.09.2006 but so far no retirement benefits have been released. The applicant also made representation dated 24.01.2007 (Annexure A/1) in this regard but no order has been passed on it.

Keeping in view that the representation of the applicant dated 24.01.2007 (Annexure A/1) is still pending, this OA can be disposed of at admission stage itself directing the respondents to dispose of the representation of the applicant within a stipulated time.

Accordingly, we allow the OA and direct the respondents to decide the representation of the applicant dated 24.01.2007 (Annexure A/1) within a period of three months from the date of receipt of a copy of this order. If any grievances arise thereafter, the applicant shall be at liberty to approach this Tribunal by filing another OA.

  
(J.P. SHUKLA)  
MEMBER (A)

AHQ

  
(KULDIP SINGH)  
VICE CHAIRMAN

*Copy given to Mr. J.P. Shukla  
25/4/2007*